

ANNEXURE - I

List of papers in Original Application No. 234/94

| Sl. No. of Papers | Date of Papers or Date of Filing | Description of Papers. |
|----------------------|--|---------------------------|
| 6 | | |

Part - I

21-3-94, Original Judgement

O.A & Material Papers

.....

Reply Counter

PART - I, PART -- II, PART --- III

Destroyed.

5/1/2000

100

| DATE | OFFICE NOTE | ORDER'S |
|---------|---|---|
| 15.3.94 | <p>Notice sent to RRs 153 by RPAD.</p> <p>R₁- R₂- R₃-] NSNR</p> <p>On 15.3.94</p> | <p>Heard Mr. Chaitanya for Smt. K. Sesharajyam counsel for the applicant. None present on behalf of the respondents.</p> <p>Issue notice to the respondents with regard to admission of this OA and list this OA for admission on 21.3.94.</p> <p>MA. No. 196/94 is moved on behalf of the applicant for a direction the respondents not to settle the bills of the applicant and not to evict the applicant from Railway Quarters which at present is in his occupation.</p> <p>No 196/94</p> <p>List the MA 196/94 for order on 21.3.94. n</p> |
| 21.3.94 | | <p>T - C. n</p> <p>HTCSR M(J)</p> <p>OA. 234/94 disposed of. vide orders on separate sheets.</p> <p>MA. 196/94 is dismissed. vide orders on separate sheets. No cost.</p> <p>8 21/3 HHRP MIA</p> <p>T - C. n</p> <p>HTCSR MJD</p> |

Om Prakash
NBA
T. P. B

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

C.A. No./T.A. No. 234 1994.

S. A. Peeraan

Applicant(s)

VERSUS

Mr. DR. M. S. C. Shy.

Respondent(s)

| Date | Office Note | Orders |
|---------|-------------|---|
| 24-2-94 | | Post on 4-3-94. H.R.N. 4.W.R.J. M(A) VC B.O. ✓ DR.J Post on 9-3-94. H.R.B.G. (2) H.W.S. B.O. ✓ DR.J |
| 4/3/94 | | Post on 11-3-94. H.R.N. 4.W.R.J. M(A) VC B.O. ✓ DR.J |
| 9-3-94 | | |

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

M.A. 196/94
in
OA. 234/94

Dt. of Decision : 21.3.1994.

S.A. Peeran

.. Applicant

Vs

1. Divisional Railway Manager,
South Central Railway,
Guntakal.
2. Divisional Personal Officer,
South Central Railway,
Guntakal.
3. Screening Committee,
Provision of Alternative Post,
South Central Railway,
Guntakal.

.. Respondents.

Counsel for the Applicant : Mr. K. Sesharajyam

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

180

180

..2

MA. 196/94
in
O.A. 234/94

Dt. of Decision : 21.3.94

ORDER

As per Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

M.A. No. 196/94 is moved by the applicant in the main O.A 234/94 for direction to the respondents not to settle the bills of the applicant and not to evict the applicant from the Railway Quarters which at present is in his occupation.

O.A. No. 234/94 is disposed of today by giving appropriate directions to the respondents. In view of this position M.A. No. 196/94 has become infructuous and same is dismissed as infructuous.

Rajendra
(H^E RAJENDRA PRASAD)
MEMBER (ADMN.)

21 MAR 94

T.C.R.
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated : The 21st March 1994.
(Dictated in Open Court)

SPR

Deputy Registrar (Judl.)

Copy to:-

1. Divisional Railway Manager, South Central Railway, Guntakal.
2. Divisional Personnel Officer, South Central Railway, Guntakal
3. Screening Committee, Provision of Alternative Post, South Central Railway, Guntakal.
4. One copy to Sri. K.Sesharajyam, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy spare.

Rem/-

200 601
P.C. 9.20
9.4.94

M.A-196/94

O.A-234/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)

AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

H. Radendran
THE HON'BLE MR. P. RANGARAJAN : M(ADMN)

Dated: 21/3/1994

ORDER/JUDGMENT

M.A/R.A./C.A/No. 196/94

in

O.A.No.

234/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

S. V. R. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 234/94

Dt. of Decision : 21.3.1994

S.A. Peeran

.. Applicant

Vs

1. Divisional Railway Manager,
Guntakal.
2. Divisional Personal Officer,
South Central Railway,
Guntakal.
3. ~~-----~~
Provision of Alternative Post,
South Central Railway,
Guntakal.

.. Respondents.

Counsel for the Applicant : Mr. K. Sesharajyam

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.)

..2

SSD/J

ORDER

(As per Hon'ble Shri T, Chandrasekhara Reddy, Member(J))

This is an application filed under Section 19 of the Administrative Tribunals Act, to consider the applicant's son Mr. Shatahar for appointment in a suitable post on compassionate grounds, if required, by relaxing the recruitment rules, in view of the medical invalidation of the applicant.

2. The applicant was appointed in the South Central Railways as Assistant Electrical Signal Maintainer in the year 1961. While working as Electrical Signal Maintainer he was declared as medically unfit by the concerned authorities vide their proceedings dated 20.9.93 and unfit to continue in the post of Electrical Signal Maintainer in B 1 Category and it was further declared that the applicant was fit to hold the post in C2 category. The case of the respondents is that he had submitted an application for voluntary retirement and that, the same had been accepted. But, the case of the applicant is that, he had appeared before the Screening Committee and requested to provide employment to his son in a suitable post and the Screening Committee had assured him to provide suitable post to his son on compassionate grounds. The applicant has alleged in the OA that he came to know subsequently that the clause in the relevant form for expressing willingness to take up alternate post offered by the Administration was struck off and the portion expressing willingness to take voluntary retirement had been retained. It is the case of the applicant that he had not submitted any application for voluntary retirement and but had retired on medical invalidation grounds and that, his son has got a right to be considered for appointment on compassionate grounds.

T. S. R.

gadg.

: 4 :

Copy to:-

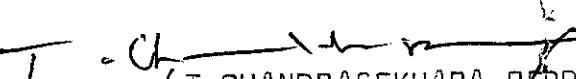
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4. One copy to Sri. K. Sesharajyam, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to I bba... CAT ..
7. One spare copy.

After 8th
Page 20
Ranjan Jay

3. The applicant had put in a representation on 25.1.1994 to the competent authority for redressal of his grievance. The present OA is filed by the applicant on 9.2.94. Under section 20 of the Administrative Tribunals Act the competent authority has got 6 months time to pass final orders on the representation of the applicant. ^{At the expiry of the 6 months from the date of the representation of the applicant to the competent authority, that the applicant gets a right to approach this Tribunal for redressal of his grievance.} The applicant had approached this Tribunal before the expiry of the statutory period of 6 months from the date of representation. So in view of this position, it would be appropriate to dispose of this OA at the admission stage by giving appropriate direction to ...

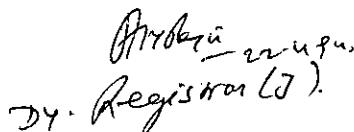
4. Hence the respondents are hereby directed to pass final orders on the representation of applicant dt. 25.1.94 within three months from the date of the communication of this order. If the applicant continues to be aggrieved by the final orders passed by the respondents it would be open to the applicant to approach this Tribunal afresh in accordance with law, if the applicant is so advised. Parties shall bear their own costs.


(H. RAJENDRA PRESAD)
MEMBER (ADMN.)
21 MAR 94


(T. CHANDRASEKHARA REDDY
MEMBER (JUDL.)

Dated : The 21st March 1994.
(Dictated in Open Court)

spr


Dy. Registrar (J)

Contd. - 41



O.A.2391947

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)

AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

H. Rajendra Rao

THE HON'BLE MR. R. RANGARAJAN : M(ADMIN)

Dated: 21/3/1994

ORDER/JUDGMENT

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pvm

